

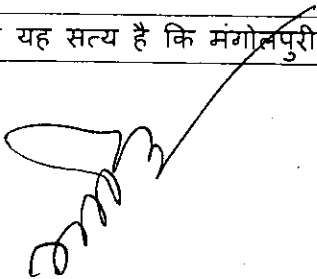
दिल्ली शहरी आश्रय सुधार बोर्ड
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

क्रमांक : पी.सी./ए.क्यू.सी./ ~~47~~ -47

दिनांक: 19/3/18

विषय :- सुश्री राखी बिड़लान, विधायक द्वारा दिल्ली विधानसभा में उठाये गए तारांकित प्रश्न संख्या 106 दिनांक 26.03.2018 का उत्तर।

प्रश्न	उत्तर
(क) मंगोलपुरी विधानसभा में डी.यू.एस.आई.बी. द्वारा कुल कितने बारात-घर बनाए गए;	मंगोलपुरी विधानसभा में डी.यू.एस.आई.बी. द्वारा 6 बारात घर बनाए गये हैं जिनमें से 5 बारात घर एससी/एसटी विभाग के फण्ड द्वारा बनाये गये हैं।
(ख) आवंटित किये जा चुके खाली पड़े बारात-घरों का विवरण क्या है;	एक बारात घर ए बी सी ब्लॉक मंगोलपुरी में इलेक्शन आफिस (भूतल) व रैन बसेरे (प्रथम तल) के लिए अलाट किया हुआ है और बाकी 5 बारात-घर एससी/एसटी विभाग के दिशानिर्देशों (संलग्नक-1) द्वारा स्थानीय संस्थाओं को आवंटित किया हुआ है (संलग्नक-2)। इन सभी आवंटित बारात घरों का प्रयोग संस्थाओं द्वारा सामाजिक, धार्मिक एवं सांस्कृतिक कार्यक्रमों के लिए प्रतिदिन की बुकिंग के आधार पर किया जा रहा है और इनमें से कोई भी बारात घर खाली नहीं हैं।
(ग) इन बारात-घरों को आवंटित किये जाने के नियमों एवं शर्तों का विवरण क्या है;	इनके आवंटन की नीति निम्न प्रकार है - सामुदायिक भवन/बारात घर का निर्माण सामाजिक कार्य जैसे कि शादी, ब्याह एवम क्रिया इत्यादि के लिए किया जाता है। वर्तमान में इन भवनों की बुकिंग प्रतिदिन बुकिंग के आधार पर की जाती है। किराये की राशि जगह व क्षेत्र के हिसाब से तय की गई है। अति आवश्यक पब्लिक के कार्य हेतु सामुदायिक भवन का आबंटन सरकारी विभाग को किया जाता है। वर्तमान में गैर सरकारी संस्था को आबंटन करने की कोई नीति नहीं है।
(घ) क्या यह सत्य है कि मंगोलपुरी विधान सभा के एल ब्लॉक	जी हाँ यह सत्य है कि एल ब्लॉक में स्थित बारात-घर



<p>स्थित बारात-घर पिछले कई वर्षों से एक ही एनजीओ को आवंटित किया जा रहा है;</p>	<p>एक संस्था - मंगोलपुरी जनहित विकास मंच को 03.10.2013 से आवंटित है जो कि एससी/एसटी विभाग के उस समय के नियमानुसार तथा दिशा निर्देशों के तहत बिना किसी समय सीमा के अलाट किया गया है (संलग्नक-3)</p>
<p>(च) यदि हां, तो क्या यह अनुमति नियमानुसार दी गई है; और</p>	<p>जी हाँ।</p>
<p>(छ) यदि नहीं, तो इतने लम्बे समय से इस बारात-घर को इस एनजीओ द्वारा चलाए जाने की अनुमति देने के क्या कारण हैं?</p>	<p>एस-सी/एसटी विभाग के तत्कालीन दिशा निर्देशों के तहत जो कि दिनांक 15/01/2018 को जारी किए गये हैं, उनके अनुसार डीयूएसआईबी विभाग की जमीन पर एससी/एसटी फण्ड द्वारा बने बारातघरों का प्रबन्धन डीयूएसआईबी द्वारा ही किया जाएगा। (संलग्नक-4) अतः एसे 5 बारात घरों को संस्थाओं से वापस लेने की प्रक्रिया शुरू कर दी गयी है। इस बारे में विभाग के अधिशासी अभियन्ता सी-3, द्वारा एक पत्र एससी/एसटी विभाग को भेजा गया है (संलग्नक-5) यह प्रक्रिया पूर्ण करके इन बारात घरों का प्रबन्धन का कार्य डीयूएसआईबी द्वारा शीघ्र ही शुरू कर दिया जाएगा।</p>

यह उत्तर सक्षम अधिकारी की पूर्व अनुमति से प्रसित किया जाता है।



उप निदेशक (संसद प्रकोष्ठ)

उप सचिव (श. स.)

दिल्ली सरकार दिल्ली सचिवालय नई दिल्ली

मंगोलपुरी विधानसभा में एससी/एसटी विभाग के फण्ड द्वारा निर्मित/आवंटित
बारात घरों की सूची।

क्र. सं.	स्थान का नाम	आवंटन एन.जी.ओ. का नाम व आवंटन की तिथि
1.	एल ब्लाक मंगोल पुरी	मंगोलपुरी जनहित विकास मंच को 03.10.13 को आवंटित किया गया।
2.	यूटी ब्लाक मंगोल पुरी	अखिल भारतीय अम्बेडकर नव युवक संघ को 13.04.16 को आवंटित किया गया।
3.	एफ ब्लाक मंगोल पुरी	मंगोल पुरी सीनियर सिटीजन एसोसिएसन को 20.11.2015 को आवंटित किया गया।
4.	डी ब्लाक मंगोल पुरी	दिव्या एजुकेशन और कल्चर सोसायटी को 30.11.15 को आवंटित किया गया।
5.	आर ब्लाक मंगोल पुरी	सहयोग केयर फॉर यू को 03.10.2013 को आवंटित किया गया।

No. 3(20)/2009-10/DSCST(Imp.)/ 3872

Dated:- 25.6.10

OFFICE MEMORANDUM

In super session of earlier order No.F.3(41)/2003-04/DSCST/PI-1/4861-4943 dated 24.07.06, a Committee is constituted with the prior approval of the Hon'ble Minister, Welfare of SC/ST, Govt. of NCT, of Delhi for handing over and management of the chaupals and related matters as follows:-

- | | |
|--|------------------|
| 1. Area MLA | Chairman |
| 2. Area Superintending Engineer, I&FC Deptt. | Member |
| 3. Deputy Director (SCP), Department for the Welfare of SC/ST/OBC/Min. | Member |
| 4. Area SDM/Dy. Commissioner (Revenue) office | Member |
| 5. Two Representatives of the local area Society/ Association/RWA | Member |
| 6. Area Executive Engineer, I&FC Deptt. | Member-Secretary |

Broad Guidelines:-

1. The above Committee shall meet once in a month in the office of the Area SDM to ensure smooth functioning of the chaupals and to make sure that chaupals are not mis-used and also to settle the complaints, if any, in a fair manner.
2. All the chaupals constructed out of funds provided by this department shall be covered.
3. In these Chaupals, the vocational training courses and similar type of activities for women/girls shall be allowed to be organized free of charge.
4. A Management Committee of the local area residents shall be constituted in which atleast two women should be represented.
5. The Management Committee should be a part of the registered Society/RWA/Association of the local area.
6. The Chairman and the Members of the Management Committee shall be democratically elected once in a year.
7. Proper accounts of income & expenditure has to be maintained and submitted to the Department for the Welfare of SC/ST/OBC/Min on yearly basis.

8. The amount to be charged for holding social/public functions has to be approved from the above Committee.
9. The chaupal shall be open for inspection by the functionaries of Government of NCT of Delhi.
10. The Management Committee shall be responsible for the day to day maintenance and upkeep.
11. The I&FC Department shall be responsible for the repair & renovation if necessary, of these chaupals. The funds to this effect shall be provided by the Department for the Welfare of SC/ST/OBC/Min.
12. The electric & water connection shall be in the name of the Management Committee of RWA/Association/Society of the local area to whom the chaupal has been handed over by the above Committee. The Management Committee shall be responsible for payment of electricity and water charges.
13. The Management Committee's responsibility is also to ensure that government assets which have been created are maintained and managed properly and are not put to any kind of misuse by any group or individual.
14. The chaupal shall not be used as the office of the RWA/Association/Society office to whom the chaupal has been handed over by the above Committee.

(K.Lal Nigam)
Spl. Secretary (SC/ST/OBC/Min)

No. F.3 (20)/2009-10/DSCST (Imp.)/3873-4 dated: 25.6.10

Copy forwarded to:-

1. Additional Secretary to Chief Minister, Govt. of Delhi.
2. Secretary's of Hon'ble Minister of Development/Minister of Finance/Minister of education/Minister of Health and Family Welfare/Minister of Industries, Govt. of Delhi.
3. All MLAs, Delhi/ New Delhi.
4. Chief Engineer-I/Chief Engineer-II, I&FC Department, ISI Building, Kashmere Gate, Delhi.
5. All Supdt. Engineers I&FC Deptt., Delhi/New Delhi (through Chief Engineer, I&FC Department).
6. Divisional Commissioner, Govt. of Delhi, 5 Sham Nath Marg, Delhi.
7. All Dy. Commissioner's/All SDMs Delhi/New Delhi (through Divisional Commissioner).
8. All Executive Engineer, I&FC Deptt. Delhi/New Delhi (through Chief Engineer, I&FC Deptt.) for compliance.

(K.Lal Nigam)
Spl. Secretary (SC/ST/OBC/Min)

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI,
DEPARTMENT FOR THE WELFARE OF SC/ST/OBC/MINORITIES,
2ND FLOOR, B-BLOCK, VIKAS BHAWAN, NEW DELHI-02.
Website: scst.welfare.delhigo.gov.nic.in, Telefax No 23379513

No. F.3(9)/2004-05/DSCST(Imp.) 2334 to 2338

Dated: 09/06/2011

OFFICE MEMORANDUM

The Cabinet vide Decision No 1776 dated 16.5.2011 (Copy enclosed) has approved the inclusion of DUSIB as the second executing agency in addition to I&FC Department for implementation of the plan scheme "Improvement of SC Basties".

Yours faithfully,

(K.P. Rangari)
Deputy Director (SCP)

No. F.3(9)/2004-05/DSCST(Imp.) 2334 to 2338 Dated: 09/06/2011

Copy to:-

1. All MLA's
2. Chief Engineer, I&FC, Govt. of NCT of Delhi.
3. CEO, Delhi Urban Shelter Improvement Board, I.T.O. Delhi.
4. Secretary to Minister (SC/ST), Delhi Secretariat, New Delhi.
5. PS to Secretary (SC/ST).

SET / I / DE / P / S / (E) / 2

Eng / P / S / EA

Executive Engineer, DUSIB (DUSIB) / CC / S / D
Receipt No. / S / S / F
Date: / /

R / 12 / S / A / E / S / D / P / D
21 / 6 / 11

o/c Rangari
(K.P. Rangari)
Deputy Director (SCP)

60/24 / 11 / 02 / (H) / A / C / A /

CC / CO / P / CO / M / S / S /

CC / CO / P / CO / M / S / S /

16/6

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मंगोलपुरी विधानसभा में एससी/एसटी विभाग के फण्ड द्वारा निर्मित/आवंटित
बारात घरों की सूची।

क्र. सं.	स्थान का नाम	आवंटन एन.जी.ओ. का नाम व आवंटन की तिथि
1.	एल ब्लाक मंगोल पुरी	मंगोलपुरी जनहित विकास मंच को 03.10.13 को आवंटित किया गया।
2.	यूटी ब्लाक मंगोल पुरी	अखिल भारतीय अम्बेडकर नव युवक संघ को 13.04.16 को आवंटित किया गया।
3.	एफ ब्लाक मंगोल पुरी	मंगोल पुरी सीनीयर सिटीजन एसोसिएसन को 20.11.2015 को आवंटित किया गया।
4.	डी ब्लाक मंगोल पुरी	दिव्या एजुकेशन और कल्चर सोसायटी को 30.11.15 को आवंटित किया गया।
5.	आर ब्लाक मंगोल पुरी	सहयोग केयर फॉर यू को 03.10.2013 को आवंटित किया गया।

समाप्त - 3

**DELHI URBAN SHELTER IMPROVEMENT BOARD
OFFICE OF THE EXECUTIVE ENGINEER C-3
GOVERNMENT OF NCT OF DELHI**

No:WG/4840(132)/EE C-3/2013-14/D-608

Dated :- 03.10.2013

To,

The President,
Mangolpuri Janhit Vikas Munch,
L-1/13,14 Mangolpuri
Near Shahid Bhagat Singh Stadium,
Delhi-110083.

Subject:- Allotment of Community Hall at Block-L, Mangolpuri.

In compliance of the instructions issued vide Office Memorandum No. F.3(20)/2009-10/DSCST(Imp.)/3872 dated 25.6.10, the case of allotment of Community Hall at L- Block Mangolpuri was placed before the members of the allotment Committee and all the members of the Committee have kindly consented to hand over the Community Hall at L - Block Mangolpuri constructed under funds from Department of Welfare of SC/ST Basties, GNCTD to "MANGOLPURI JANHIT VIKAS MUNCH". Accordingly the above mentioned Community Hall is hereby allotted to M/s MANGOLPURI JAN HIT VIKAS MUNCH subject to the following terms and conditions :-

Broad Guidelines:-

1. The above Committee shall meet once in a month in the office of the area SDM to ensure smooth functioning of the chaupals /Community Hall and to make sure that Chaupal / Community Hall are not mis-used and also to settle the complaints, if any, in a fair manner.
2. In these Community Hall, the vocational training courses and similar type of activities for women/girls shall be allowed to be organized free of charge.
3. A Management Committee of the local area residents shall be constituted in which at least two women should be represented.
4. The Management Committee should be a part of the registered Society/RWA/ Association of the local area.
5. The chairman and the members of the Management Committee shall be democratically elected once in a year.
6. A proper account of income & expenditure has to be maintained and submitted to the Department for the Welfare of SC/ST/OBC/Min. on yearly basis.
7. The amount to be charged for holding social/public functions has to be got approved from the above committee.

for N.K. [Signature] 14/10/13

[Signature] 3/10/13

8. The Community Hall/Chaupal shall be open for inspection by the functionaries of Government of NCT of Delhi.
9. The Management Committee shall be responsible for the day to day maintenance and upkeep.
10. The Management Committee shall be responsible for the watch and ward of the Community Hall with all fittings & fixtures.
11. The DUSIB Department shall be responsible for the repair & renovation, if necessary, of these Chaupals/Community Halls. The funds to this effect shall be provided by the Department for the Welfare of SC/ST/OBC/Min.
12. The electric & water connection shall be in the name of the Management Committee of RWA/Association/ Society of the local area to whom the chaupals/Community Hall has been handed over by the above committee. The Management Committee shall be responsible for payment of electricity and water charges.
13. The Management Committee's responsibility is also to ensure that the government assets which have created are maintained and management properly and are not put to any kind of misuse by any group of any of the individual.
14. The chaupal /Community Hall shall not be used as the office of the RWA/ Association/ Society office to whom the chaupal has been handed over by the above committee.

(T.S.GROVER)
EE C-3
Mobile- 9717999144

Copy to :-

1. AE-II / C-3 with the direction to handover the vacant possession alongwith fittings and fixtures to the management committee at the earliest.
- ✓ 2. AAO/C-3
3. H/C / C-3
4. Office Copy

[Signature]
31/13
EE C-3

Subject:- Handing over the Community Hall at Block-L, Mangolpuri to Mangolpuri Janhit Vikas Munch,L-73, Mangolpuri, Delhi.

The above mention Community Hall constructed by "Delhi Urban Shelter Improvement Board" GNCTD on the request of Hon'ble Minister(Area MLA) Sh. Raj Kumar Chauhan. These C/Hall funded by Department for the Welfare of SC/ST/OBC/Minorities, GNCTD under the scheme of Improvement of SC/ST Basties and the Building is completed on dt. 31.07.2013.

As per the guidelines of SC/ST Welfare Deptt. vide order No.F.3(20)/2009-10/DSCST(Imp)3872 dt. 25.06.10, a committee is constituted with the prior approval of Hon'ble Minister, Welfare of SC/ST, Govt. of NCT Delhi for handing over and Management of Community Hall/ Chaupal on the following condition.

- | | |
|---|------------------|
| (A) 1. Area, MLA | Chairman. |
| 2. Area, Superintending Engineer-IDUSIB | Member |
| 3. Deputy Director (SCP), Deptt.
For the Welfare of SC/ST/OBC/Min. | Member |
| 4. Area SDM/Dy. Comm.(Revenue) office | Member |
| 5. Two representative of the Local Area
Society/RWA | Member |
| 6. Area Ex. Engineer/C-3, DUSIB | Member-Secretary |

(B) Broad Guidelines:-

1. The above Committee shall meet once in a month in the office of the area SDM to ensure smooth functioning of the chaupals /Community Hall and to make sure that Chaupal / Community Hall are not mis-used and also to settle the complaints, if any, in a fair manner.
2. All the Community Hall / Chaupals constructed out of funds provided by this department shall be covered.
3. In these Community Hall, the vocational training courses and similar type of activities for women/girls shall be allowed to be organized free of charge.
4. A Management Committee of the local area residents shall be constituted in which at least two women should be represented.
5. The Management Committee should be a part of the registered Society/RWA/ Association of the local area.
6. The chairman and the members of the Management Committee shall be democratically elected once in a year.
7. A proper account of income & expenditure has to be maintained and submitted to the Department for the Welfare of SC/ST/OBC/Min. on yearly basis.
8. The amount to be charged for holding social/public functions has to be got approved from the above committee.
9. The Community Hall/Chaupal shall be open for inspection by the functionaries of Government of NCT of Delhi.
10. The Management Committee shall be responsible for the day to day maintenance and upkeep.
11. The DUSIB Department shall be responsible for the repair & renovation, if necessary, of these Chaupals/Community Halls. The funds to this effect shall be provided by the Department for the Welfare of SC/ST/OBC/Min.

12. The electric & water connection shall be in the name of the Management Committee of RWA/Association/ Society of the local area to whom the chaupals/Community Hall has been handed over by the above committee. The Management Committee shall be responsible for payment of electricity and water charges.
13. The Management Committee's responsibility is also to ensure that the government assets which have been created are maintained and management properly and are not put to any kind of misuse by any group of any of the individual.
14. The chaupal /Community Hall shall not be used as the office of the RWA/ Association/ Society office to whom the chaupal has been handed over by the above committee.

Recommendations of the Hon'ble Minister (Area MLA) Sh. Raj Kumar Chauhan :-

Hon'ble Minister (Area MLA) Sh. Raj Kumar Chauhan has recommended to hand over the Community Hall at Block-L, Mangolpuri to "Mangolpuri Janhit Vikas Munch". The letter of the Hon'ble Minister and the Management Committee of Mangolpuri Janhit Vikas Munch is placed opposite in the file.

In view of above, we may put up the case to the various members of Allotment Committee for approval of the Committee to hand over the Community Hall to Mangolpuri Janhit Vikas Munch.

[Signature]
A.E-II/C-3 24/9/13

~~EE/C-3~~

May please peruse the note of AE-II/C-3. Hon'ble Minister (Area MLA) Sh. Raj Kumar Chauhan has recommended the Management Committee known as Mangolpuri Janhit Vikas Munch. It is proposed that the above mentioned Community Hall may be handed over to Mangolpuri Janhit Vikas Munch for day to day maintenance and upkeep and shall be responsible for making / holding the public / social function subject to the conditions laid down by Department of SC/ ST Welfare. The case is put up for signatures of all the members of the Committee.

[Signature]
(SC/ST)
Dy. Dir.(SGP)
(Member)

[Signature]
SE-I
(Member)

[Signature]
EEC-3
24.9.13
(Member Secretary)

[Signature]
Hon'ble Area MLA
(Chairman)

[Signature]
Area SDM
(Member)

[Signature]
Representative of the
Local Area Society
(Member)

Review of Meeting of the Committee may be held from time to time as per instructions contained in O.M. dated 25/6/10

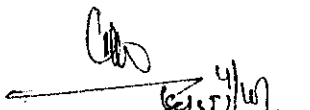
*letter Member Secy EEC-3
forwarded to a/c. Pl. keep for Record.*
[Signature] 3/10/13

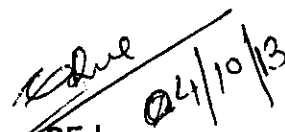
The Community Hall at Block-L Mangolpuri has been allotted to Mangolpuri Janhit Vikas Munch, L-73, Mangolpuri, Delhi in compliance of the decision taken by the various members of the Committee constituted vide order No.F.3(20)/2009-10/DSCST(Imp)3872 dt. 25.06.10. As per the Broad guidelines issued vide above mentioned order, the amount to be charged for holding social/public functions has to be got approved from the above committee.


Sh. Raj Kumar Chauhan Hon'ble Minister, GNCTD, who is the Area MLA of Mangolpuri Assembly Constituency No.-12 and is also the Chairman of the Committee, has proposed to levy charges for holding social functions etc. as below:-


- | | | |
|-----------------------------------|---|-----------------|
| 1. Rent | - | Rs. 7,000/- day |
| 2. Security | - | Rs. 5,000/- |
| 3. Sanitation/Cleanliness Charges | - | Rs.1,000/- day |

In view of above, the matter is placed before all the members of the Committee for approval of the above mentioned charges which shall be deposited by the applicant before the booking of the Community Hall for social functions.

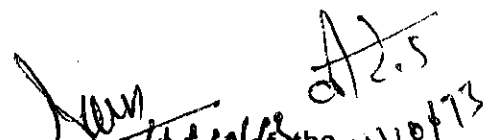

 Dy. Dir. (SEP)
 (Member)


 SE-I
 (Member)


 EEC-3
 (Member Secretary)


 Hon'ble Area MLA
 (Chairman)


 Area SDM
 (Member)


 Representative of the
 Local Area Society
 (Member)

H.M. 15-4

URGENT/ BY SPEED POST

GOVT. OF NCT OF DELHI
DEPARTMENT FOR THE WELFARE OF SC/ST/OBC/MIN.
B-BLOCK, 2ND FLOOR, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002.

No.F.3(20)2009-10 /DSCST/Imp. 1614-732
OFFICE ORDER

Dated: 15/1/18

In super session of all earlier orders issued on the similar subject, New procedure/guidelines is formulated with the prior approval of the Hon'ble Minister, Welfare of SC/ST for handing over and management of the chaupals/ Community Centers constructed under the scheme of "Improvement of SC/ST Basties" and related matters are as follows:-

Management of the assets by Govt. Agencies.

Primarily, wherever feasible, management of the Chaupals/Community Centers be carried out by the concerned custodians / land owning government agencies and user charges so collected from the booking be deposited in the Govt. accounts and be used for maintenance and watch & ward of the assets.

1. Management of the assets created on Lal Dora/Extended Lal Dora and Gram Sabha land etc. in the villages shall be carried out by concerned S.D.Ms. through Block Development Officers.
- ✓ 2. Management of the assets created on the land own by Delhi Urban Shelter Improvement Board, GNCT of Delhi be carried out by DUSIB at their own.

Management of the assets by local residents organizations.

Only in the situation where it is not feasible to carry out management of the assets by Govt. Agencies, the same may be handed over to the local organizations as follows:-

1. Management of chaupals / community centers may be handed over to a suitable local organization having majority of SC persons & duly recommended by area MLA. It should have a well defined governing body, duly elected by its members on year to year basis & membership of the organization should be open to all local SC/ST residents of the locality. Necessary amendments in the rules and regulations and Memorandum of Association of the organization shall be carried out within a period of six months for this purpose.
2. In case of any breakdown in functioning of SC/ST managing groups or other emergencies, the chaupal can be handed over to a government agency to run it temporarily till another robust organization takes it over.

3. Where more than one eligible registered organization is available, preference may be given to the organization with longer tenure.
4. The organization should not have been constituted for profit to any individual or body of individuals.
5. Organization should have a well defined governing body duly elected by its members. Regular elections shall be held by the organization as per its Memorandum of Association.
6. There should be well defined set of guidelines for admitting members and rejection of an application made by a person for membership. The organization should not deny membership to any local SC/ST resident who may apply for its membership without proper and justified reasons.
7. The organization should preferably be working within local area where the chaupal/community hall constructed by this Department falls.
8. Majority of the members in the organization should be persons belonging to SC/ST Community and the governing body/managing committee should have majority of the persons belonging to SC/ST Community.
9. Organization having experience of work in the field of welfare of SC/ST persons of the area may be given preference.
10. Members of the managing committee of the organization should not have been convicted for offence of moral turpitude.
11. The members of the managing committee of the organization should not be close relations and the managing committee should be a democratically elected body.
12. Preference should be given to an organization having adequate monetary resource at its command.
13. Preference should be given to an organization working in the local area of the chaupal/community hall and having its office in proximity to the community hall/chaupal.
14. RWA/NGO should be a non-political body and having no known affiliations with a political group.

15. Proper accounts of income & expenditure have to be maintained and submitted to its registering authority on yearly basis.
16. The chaupal shall be open for inspection by the functionaries of Government of NCT of Delhi.
17. The Management Committee shall be responsible for the day to day maintenance and upkeep.
18. The electric & water connection shall be in the name of the Management Committee of RWA/Association/Society of the local area to whom the chaupal has been handed over. The Management Committee shall be responsible for payment of electricity and water charges.
19. The Management Committee's responsibility is to ensure that the government assets are maintained and managed properly and not put to any kind of misuse by any group or any of the individuals.
20. The Chaupal shall not be used as the office of the RWA/Association/Society to whom the chaupal has been handed over.

General Guidelines:-

1. Handing over the management of assets to the local residents shall not construe any claim as matter of right. For optimum utilization of the assets, it will be in the discretion of the Govt. to utilize the infrastructure whole or a part, for any other useful purpose like opening of Mohalla Clinic, facilitation center, learning center, etc.
2. All the chaupals/community halls constructed out of funds provided by this department shall be covered.
3. In these Chaupals/community halls, vocational training courses and similar activities for women/girls may be allowed to be organized.
4. Govt. Agencies/ Department concerned shall be responsible for the necessary repair & renovation, of these chaupals/ community halls. The funds to this effect shall be provided by the Department for the Welfare of SC/ST/OBC/Minorities based on approved estimates.
5. Initially Management of the chaupals/community centers be handed over by the SDM for the period of one year to the organization recommended by area MLA , that prima facie full fills the criteria laid down by this department.

6. Area SDM, after obtaining necessary feedback from the beneficiaries of the chaupals/community centers shall take a decision in coordination with area MLA for renewal of MOU or otherwise on year to year basis.

7. Approved user charges for booking of the chaupals/community halls and proforma for MOU prepared by this Department.

8. Slight modifications in the standard user charges/rates of booking of the community hall/ chupals and terms and conditions of the MOU if required by the selected organization will be decided by SDM, in consultation with area MLA , concerned Executive Engineers and representatives of the selected organization.

9. To avoid unnecessary delay in handing over the management of assets to the selected organizations, necessary MOU may be signed by the office of the area SDM. After signing, copy of the MOU be forwarded to the Department for the welfare of SC/ST along with inventory of the assets by executing agencies for compilation of records. Physical possession of the assets be handed over to the representatives of the selected organization/group of local residents by the area Executive Engineer only after signing of required MOU.

10. Concerned Executive Engineer of the I&FC/DUSIB/any Govt. agency is the liaison officer between all the concerned authorities and responsible for proper handing over of the management of chaupal / community center after its construction.

11. Issue of handing over of management of chaupals / community centers should be finalized by the executing agency well before the completion of the work in consultation of area SDM so that utility created shall be open for usage of the beneficiaries at the time of its inauguration without any delay. Efforts shall also be made for proper handing over of the assets.

12. If required, any relaxation in the existing guidelines may be granted with the prior approval of the Hon'ble Minister (Welfare of SC/ST).

Standard user charges for the booking of the chaupal/community hall constructed of the funds from this Department.

- For Widows belonging to SC/ST Community - Rs. 2100
- For BPL families of SC/ST Community - Rs.2100
- For SC/ST Communities (Other than BPL/Widows) - Rs. 3100
- Communities other than SC/ST - Rs. 5100
- Charges for cleanliness- Rs.1,000
- Security Deposit- Rs. 5000 (Refundable)
- However, preference shall be given to SC/ST persons for the booking. Booking to the communities other than SC/ST may be allowed only when

there is no booking for SC/ST person for the fixed day, 10 days before the day of booking.

- Arrangement for water & electricity shall be made by the users themselves. If any applicant desires to make such arrangement then the charges would be mutually agreed up on by the applicant and the management committee and these would be over & above the charges mentioned above for booking one day.


(A.K. Srivastava)

Deputy Director (Implementation)

No.F.3(20)2009-10 /DSCST/Imp./ 614-732

Dated: 15/1/18

Copy to:

1. Secretaries to Hon'ble Ministers, GNCT of Delhi.
2. All MLAs.
3. Divisional Commissioner, GNCT of Delhi.
4. All District Magistrates (Revenue), GNCT of Delhi with the request to issue necessary directions to concerned SDMs.
5. Chief Engineer, I&FC Department, GNCT of Delhi.
6. Director (Panchayat), GNCT of Delhi with the request to issue necessary directions to B.D.Os.
7. All Executive Engineers, I &FC Department, GNCT of Delhi.
8. Chief Engineer (Coordination), DUSIB, GNCT of Delhi.
9. All Executive Engineers, DUSIB, GNCT of Delhi.
10. P.S. to Secretary (SC/ST).


(A.K. Srivastava)

Deputy Director (Implementation)

DELHI URBAN SHELTER IMPROVEMENT BOARD

GOVT. OF NCT OF DELHI

OFFICE OF THE EXECUTIVE ENGINEER, C-3

2nd Floor, Circle Office Building near DTC Depot, Raja Garden, New Delhi-110027.

No. WG/1801/(186)/EE, C-3/2017-18/D-241

Dated: 16.03.2018

To,
The Dy. Director (Implementation),
Department for Welfare of SC/ST/OBC/Minorities,
GNCTD, B Block, 2nd Floor, Vikas Bhawan,
IP Estate, New Delhi-110002.

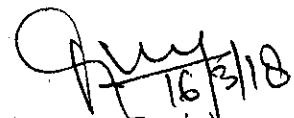
Subject:- Cancellation of Allotment of Community Halls made in favour of RWAs for their Management & Maintenance in AC-10, Mangolpuri.

It is brought to the kind notice that the 5 Nos. Community Halls were constructed by the DUSIB on its land pockets out of the funds sanctioned under the scheme of "Improvement of SC/ST Bastis in Delhi" in the year 2013 to 2016. As per the Guidelines of the Department for Welfare of SC/ST/OBC, GNCTD, these Community Halls after their construction by DUSIB, were allotted to the RWAs by the committee headed by the then Hon'ble Minister of SC/ST for the purpose of Management & Maintenance. These are as under:-

S.No.	Location of Community Hall	Name of RWA to whom allotted	Date of Allotment
1.	R-Block, Mangolpuri	Sehyog Care for You	03.10.2013
2.	L-Block, Mangolpur	Mangolpuri Janhit Vikas Manch.	03.10.2013
3.	F-Block, Mangolpuri	Mangolpuri Senior Citizen Association	20.11.2015
4.	D-Block, Mangolpuri	Divya Education & Culture Society	30.11.2015
5.	UT-Block, Mangolpuri	Akhil Bhartiya Ambedkar Nav Yuvak Sangh	13.04.2016

Afterwards, an Agenda vide Item No.19/17 in respect of Administrative Approval for carrying out day to day upkeep, maintenance & Management of Chaupals/Community Halls constructed by DUSIB on its land pockets, under the Plan Scheme of "Improvement of SC/ST Bastis in Delhi", was approved by the Board in its 19th Meeting held on dated 22.08.2017. It was also desired by the Board under the said Agenda that DUSIB should take over all such Community Halls for their further management. The Minutes of 19th Board Meeting, were circulated vide letter dated 11.09.2017 (copy enclosed). The said Minutes of Meeting are also available at DUSIB website.

In the light of above decision of the Board, it is requested that the allotment of above 5 Community Halls made in favour of RWAs may please be cancelled on priority basis so that we may take over these Community Halls from the said RWAs immediately for further maintenance & management.


(V.S.Fonia)

Executive Engineer, C-3